

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) Yes, Sir. After a comprehensive review, the benchmark for obtaining passports with "Emigration Check Not Required (ECNR)" endorsement has been lowered from graduation to 10+2 class pass.

(b) The Government has already initiated comprehensive steps in consultation with all concerned which include, *inter-alia*, prior attestation of employment documents by the concerned Indian Missions, improved Co-ordination with other Ministries and implementation of a modernisation/ computerisation project for strict control over agencies responsible for providing employment abroad to Indian workers.

(c) As per the information received, 2174 Indians were repatriated/ deported between 1st July, 2003 to 30th June, 2004.

EPF Contribution by big companies

2290. SHRI AJAY SINGH CHAUTALA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether all the big PSUs and private companies whose turnover is more than Rs.50 crores are contributing to the EPF regularly;

(b) if so, the details thereof during the last three years;

(c) the number of big PSUs and companies that are defaulters and what amount of EPF is outstanding against them as on date; and

(d) what action Government propose in this regard in near future?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) to (c) Compliance under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 is not linked with the turnover of the establishments. However, many big PSUs and private companies have defaulted in payment of PF dues. Region-wise details of big defaulters (Rs. 10 lakh & above) is given in the enclosed Statement (See below).

(d) Recovery of the dues from defaulting establishments is made in accordance with the provisions of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952. This includes prosecution under Section 14 of the Act, filing complaints under Sec. 406, 409 of IPC, attachment of properties/bank accounts and arrest of defaulters. The

Employees' Provident Fund Organisation has launched a special drive for recovering the outstanding dues by formulating special squads of recovery in each of the region and stepping up the coercive actions.

Statement

State wise list of major defaulters for last three years
(Amount of default shown in Rs. in lakhs)

Sl.No.	Region	2001-02		2002-03		2003-04	
		No. of Units	Total Amount	No. of Units	Total Amount	No. of Units	Total Amount
1	Andhra Pradesh	81	4614.00	56	7108.93	111	10504.66
2	Bihar	18	783.55	18	3957.26	27	3815.73
3	Chhattisgarh	10	1249.05	5	1386.50	5	310.14
4	Delhi	15	507.12	13	964.88	33	2281.28
5	Goa	3	71.07	2	77.63	3	121.25
6	Gujarat	85	3424.07	45	2560.27	93	4085.88
7	Himachal Pradesh	6	158.58	1	152.22	5	224.62
8	Haryana	19	3219.19	12	1753.19	28	4241.18
9	Jharkhand	6	1733.15	12	2681.37	20	12488.86
10	Karnataka	50	3936.67	44	6483.91	77	8868.40
11	Kerala	67	2364.31	48	2555.36	127	5667.99
12	Madhya Pradesh	37	5108.64	48	8049.36	80	8458.06
13	Maharashtra	111	8834.69	77	7320.93	226	21830.30
14	N-E Region	27	3531.35	22	1877.58	34	3013.18
15	Orissa	23	998.47	53	4187.63	86	6100.50
16	Punjab	34	1511.52	27	1719.86	45	1930.84
17	Rajasthan	22	3029.70	17	2015.71	35	4135.74
18	Tamil Nadu	124	5959.41	137	7666.06	204	9920.87
19	Uttar Pradesh	48	4067.25	48	4721.33	151	10214.58
20	Uttaranchal	15	1457.24	11	1553.68	34	4467.49
21	West Bengal	62	21126.68	99	21362.20	144	28699.57
TOTAL :		863	77685.71	795	90155.87	1588	151381.12

Outstanding amount against IFCI

2291. SHRI MURLI DEORA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the amount of Employees' Provident Fund outstanding against IFCI at present;